

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 323/MP/2026 along with IA No. 117/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated 18.04.2024 executed between Apraava Energy Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval, along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd., adversely impacting the implementation of the Project.

Petitioner : Apraava Energy Private Limited (AEPL)

Respondents : NHPC Limited and Ors.

Petition No. 42/MP/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.9.2026 without imposition of any financial liability including additional transmission charges.

Petitioner : ACME Renewtech Private Limited (ARPL) and Anr.

Respondents : NTPC Limited and Ors.

Petition No. 212/MP/2026 along with IA No. 133/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024, inter alia, seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events, along with consequential reliefs.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 263/MP/2026 along with IA No. 92/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.08.2024 (as amended) executed between Anboto Solar Private Limited and NTPC Limited, seeking (i) a declaration that the delay in commencement of supply from the Petitioner's solar power project has occurred due to

delay in readiness of the ISTS substation at the Delivery Point, including readiness of the power evacuation and transmission infrastructure of the ISTS network and operationalisation of GNA, constituting a delay beyond the control of the Petitioner within the meaning of Article 4.5.2 of the PPA, (ii) consequent revision of the Scheduled Commencement of-Supply Date in accordance with Article 4.5.2 of the PPA and aligned with the availability of the transmission system, and (iii) consequential reliefs, including waiver of any adverse contractual consequences arising on account of such delay.

Petitioner : Anboto Solar Private Limited (ASPL)

Respondents : NTPC Limited and Ors.

Petition No. 188/MP/2026 along with IA No. 64/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 1.5.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.

Petitioner : JGRJ Two Solar Private Limited (JGRJ)

Respondents : NHPC Limited & Ors.

Petition No. 189/MP/2026 along with IA No. 65/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.4.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.

Petitioner : Sprng Power Private Limited (SPPL)

Respondents : NHPC Limited & Ors.

Petition No. 190/MP/2026 along with IA No. 66/2026

Subject : Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4, 4.5 and 11 of the Power Purchase Agreement dated 24.4.2024 executed between Green Infra Clean Wind Technology Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited adversely impacting the implementation of the Project.

Petitioner : Green Infra Clean Wind Technology Limited (GICWTL)

Respondents : NHPC Limited & Ors.

Petition No. 192/MP/2026 along with IA No. 70/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.

Petitioner : Hazel Hybren Private Limited (HHPL)

Respondents : NHPC Limited & Ors.

Petition No. 211/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date and Financial Closure in terms of Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated 30.04.2024, executed between HR Saraswati Energy Private Limited and NHPC Limited, on account of the delay in adoption of tariff and procurement approval by the Appropriate Commission, and also on account of delay in operationalisation of connectivity. And readiness of the transmission system by CTUIL, required for the evacuation of power from the Petitioner's project.

Petitioner : HR Saraswati Energy Private Limited (HRSEPL)

Respondents : NHPC Limited & Ors.

Petition No. 291/MP/2026 along with IA No. 100/2026

Subject : Petition under Section 79 (1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement of Supply Date of JGBPL's 230 MW Hybrid Project (150 MW Solar + 80 MW Wind) on account of the delays in (i) operationalization of the connectivity granted to the Project at Bhadla III ISTS PS substation (ii) grant of approval by Ld. MERC for procurement of power by MSEDCL from the Project, and (iii) force majeure events being the India- Pakistan conflict during May 2025 and (iv) ongoing conflict in West Asia, which have adversely impacted the development of the Project, without levy of any financial obligations.

Petitioner : Juniper Green Beta Private Limited (JGBPL)

Respondents : NTPC Limited and Ors.

Petition No.311/MP/2026 along with IA No. 109/2026

Subject : Petition under Sections 79(1)(e), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 4.5.2 and 11.2.2 and 11.2.5 of the Power Purchase Agreement dated 14.10.2024 seeking extension of the Scheduled Commencement of Supply Date on account of delays beyond the control of the Petitioner, protection from levy of liquidated damages, termination arising from delay in commencement of supply, continuation of the applicable ISTS transmission charges/losses waiver benefits, and consequential reliefs.

Petitioner : Avaada Suryapower Private Limited (Avaada)

Respondents : NTPC Limited and Ors.

Petition No. 316/MP/2026 along with IA No. 112/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of Scheduled Commencement of Supply Date of the Power Purchase Agreement dated 29.06.2024 executed between Sprng Vayu Vidyut Private Limited and NTPC Limited due to delay in obtaining procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the Project.

Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL)

Respondents : NTPC Limited and Ors.

Petition No. 256/MP/2026 along with IA No.87/2026

Subject : Petition under Section 79 1(f) and 1(k) of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.5.2024 seeking for declaration that the scheduled commencement of supply date under the PPA dated 13.5.2024 stands extended for a period of 30 days subsequent to the readiness of the delivery point and Power Evacuation Infrastructure, without imposition of any financial liability including but not limited to additional transmission charges and for quashing of the letter dated 25.2.2026 and 19.3.2026 issued by the Respondent No.2 and Respondent No. 1 respectively among other reliefs.

Petitioners : Clean Renewable Energy Hybrid Three Private Limited (CREHTPL) and Anr.

Respondents : SJVN Limited (SJVN) and Anr.

Petition No. 335/MP/2026 along with IA No. 119/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Ld. Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of any financial obligations.

Petitioner : Apraava Energy Private Limited (AEPL)

Respondents : NTPC Limited and Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Manikala, Advocate, AEPL, JGBPL
Shri Girik Bhalla, Advocate, AEPL
Shri Deepak Thakur, Advocate, AEPL, GICWTL, HHPL & JGBPL
Ms. Anumeha Smiti, Advocate, AEPL
Shri Aniket Prasoon, Advocate, ARPL
Ms. Pratiksha Chaturvedi, Advocate, ARPL
Ms. Archita Kashyap, Advocate, ARPL
Shri Sanjay Sen, Sr. Advocate, TPREL
Shri Anand Kumar Shrivastava, Advocate, TPREL
Shri Shivam Sinha, Advocate, TPREL
Shri Ankit Bhandari, Advocate, TPREL
Shri Ravi Nair, Advocate, TPREL
Shri Mani Aneja, Advocate, TPREL
Ms. Neha Dabral, Advocate, TPREL
Ms. Mazag Andrabi, Advocate, ASPL
Shri Rikit Shahi, Advocate, ASPL
Shri Deep Rao Palepu, Advocate, JGRJ, SPPL & SVVPL
Shri Prajeet Ghosh, Advocate, JGRJ, SPPL & SVVPL
Ms. Shikha Sood, Advocate, JGRJ & SPPL
Shri Ankit Gupta, JGRJ
Shri Yashasvi Kant, Advocate, GICWTL
Shri Girish Bhalla, Advocate, HHPL
Shri Nitish Gupta, Advocate, HHPL, HRSEPL
Shri Nipun Sharma, Advocate, HHPL, HRSEPL
Ms. Varnika Tyagi, Advocate, HHPL, HRSEPL
Shri Abhishek Kumar, Advocate, Avaada
Shri Nived Veerapaneni, Advocate, Avaada
Shri Aditya Pratap Singh, Advocate, Avaada
Shri Aniket Kanhaua, Advocate, Avaada
Shri Shubham Mudgil, Advocate, Avaada
Shri Hemant Singh, Advocate, CREHTPL

Shri Lakshyajit Singh Bagdwal, Advocate, CREHTPL
Ms. Lavanya Panwar, Advocate, CREHTPL
Shri Devyanshu Sharma, Advocate, CREHTPL
Shri Arun Lal, Advocate, CREHTPL
Shri Shubhanker Sharda, Advocate, CREHTPL
Shri Saksham Saxena, Advocate, CREHTPL
Shri Anas Rangrez, Advocate, CREHTPL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Adarsh Tripathi, Advocate, SJVN, NTPC
Shri Ajitesh Garg, Advocate, SJVN, NTPC
Shri Venkatesh, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC
Shri Jai Dhanani, Advocate, NTPC
Shri Nikunj Bhatnagar, Advocate, NTPC
Shri Raees Sohail, Advocate, NTPC
Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC
Shri Harsh Dev Singh, Advocate, NTPC
Ms. Nishita Choudhary, Advocate, NTPC
Shri Anupam Chaudhary, Advocate, NPCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Akshat Goel, Advocate, NHPC
Shri Dhruv Sharma, Advocate, NHPC

Record of Proceedings

Since these matters involved similar issues, they were taken up together for the hearing.

2. At the outset, learned counsel for the Respondent, MSEDCL, submitted that MSEDCL is in the process of issuing the communications concerning the subject-matter to various generators, including the Petitioners. Accordingly, she requested that these matters be taken up for hearing after three to four weeks and also sought a similar extension of time for filing the replies.

3. Learned senior counsel for the Petitioner in Petition No. 212/MP/2026, while highlighting urgency, submitted that the Petitioner's name is included in the tentative list of Connectivity expected to be revoked in October 2026, and accordingly, requested a short date in the matter. He further requested that a *status quo* direction, as issued by the Commission in other Petitions, may also be issued in this case until the next date of hearing. Learned counsel for the Respondent, SJVN, also requested opening of the e-filing portal for filing its reply to the amendment application filed by the Petitioner in the matter. In response, the learned senior counsel for the Petitioner pointed out that the amendment relates only to the impleadment of CTUIL as a Respondent in the matter. Learned counsel for the Respondent, NPCL, sought additional time for filing its reply therein.

4. Learned counsel for the Petitioner in Petition No. 42/MP/2026 sought a direction to MSEDCL for filing its reply in the matter. He also made a similar request for a *status quo* direction as granted by the Commission in other matters.

5. The respective learned counsels for the Petitioners in Petition Nos. 211/MP/2026, 311/MP/2026, and 263/MP/2026 requested additional time for filing their rejoinders in these matters. Learned counsel for the Respondent, NTPC, in Petition No. 291/MP/2026 submitted that NTPC has filed its reply in the matter.

6. Learned counsel for the Respondent, CTUIL, in these matters sought liberty to place on record the tentative list of entities whose connectivity is liable to be revoked along with the reasons thereof so that any interim direction passed by the Commission does not impede the revocation of connectivity on the grounds not concerned herewith.

7. Considering the above, the Commission deemed it appropriate to grant all Respondents three weeks' time to file their respective replies, if not already filed, with a copy to the Petitioners, who may file their rejoinder(s), if any, within two weeks thereafter. The Respondent, CTUIL, was also permitted to file additional information/ clarification, as above, on an affidavit within a week. The parties were directed to strictly adhere to the above-mentioned timelines. The *status quo* direction issued in these cases shall continue till the next date of hearing. In cases where a similar direction was not issued earlier, the parties shall maintain the *status quo* till the next date of hearing. It is, however, clarified that *status quo* direction shall be confined only to the grounds taken in these Petitions.

8. The Petitions will be listed for the hearing on **12.11.2026 at 2.30 PM.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)